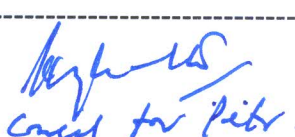




NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/9/2017  
NAME OF THE PETITIONER(S) : S. BALASUBRAMANIAN + 14  
NAME OF THE RESPONDENT(S) : ARUNA THEATRES & ENTERPRISES PVT LTD  
UNDER SECTION : 241/242 of companies act 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	K.S. VISWANATHAN V. SUTHAKAR T. HEMALATHA	ADVOCATE for Petr.	 Counsel for Petr.
2.	S. Manoj Kumar (For B. Dhanas)	Advocate for 6 <sup>th</sup> respon	
3.	R. RAJESH	Counsel for RS	

### **ORDER**

Shri K S Viswanathan, counsel for petitioner present. Shri R Rajesh, counsel for R5 and Shri S Manoj Kumar, representing R6 are present. Heard the arguments of the counsel for petitioner for admission of CP-9/2017. Petitioner seems to have satisfied the requirements of Sec.241/242 of Companies Act, 2016. Therefore, the petition is admitted. Counsels representing the R5 & R6 stated that they have not received copy of the petition and connected documents. Counsel for petitioner is directed to furnish copy of the petition and connected documents to R5 & R6. Counsel for petitioner is also directed to issue private notice to R1 to R4 and R7 and file proof of effecting service of notice by way of an affidavit. The Registry is also directed to **issue fresh notice to R1 to R4 and R7**. Counsels for R5 & R6 sought time for filing vakalat on behalf of R4 & R5. Time extended at request. Put up on **22.03.2017 at 10.30 A.M.**

  
(K.Anantha Padmanabha Swamy)  
Member (Judicial)